

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
16-07-2024 AT 10:30 AM**

**CP(IB) No. 385/95/HDB/2022**  
u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

Union Bank of India

**...Petitioner**

**AND**

Smt. K Sridevi  
(Personal Guarantor of M/s. Thexa Pharma Pvt Ltd)

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Smt Mummaneni Vazra Laxmi, for Resolution professional present physically.

Mr PVB Sudhakar Rao, Resolution Professional present physically. Matter passed over.

Matter called again.

On 24.01.2024, on representation that copy of the report of the Resolution Professional has been served on the Personal Guarantor however as no proof of service has been filed, directed that proof of service be filed or alternatively fresh copy be served and adjourned the matter to 28.02.2024.

On 28.02.2024 learned counsel for the Resolution Professional present and proof of service of notice has been filed however on perusal of the postal track report it is found that item is on hold. Hence fresh notice to personal guarantor through

registered/speed post and also through e-mail to be taken up within three days has been ordered and adjourned to 06.03.2024.

Record reveals that proof of service has been filed on 05.03.2024, however the same was not represented as Resolution Professional was not present as per the postal registration slip notice to personal guarantor was taken on 29.02.2024. However, as the filing of proof of service was not intimated, the personal guarantor was not called on 06.03.2024 and the matter was adjourned for hearing the resolution professional to 15.04.2024.

On 15.04.2024, resolution professional was present and represented that the personal guarantor was served on 05.03.2024 as objections to the report not filed, this Tribunal adjourned the matter for hearing to 03.05.2024.

Learned Counsel Smt Mummaneni Vazra Laxmi, for Resolution professional present physically.

Mr PVB Sudhakar Rao, Resolution Professional present physically.

In the above back drop for hearing the Resolution Professional on his report and the creditor, call on 01.08.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**